

August, 2024, notifying Shri Vivek Kumar Bajpai, Joint Secretary, Ministry of Mines as the administering authority for the purpose of the Offshore Areas Mineral (Development and Regulation) Act, 2002, issued under clause (a) of Section 4 of the said Act.

[Placed in Library. See No. L. T. 1021/18/24]

(v). A copy of the Ministry of Mines Notification No. S.O. 4760(E) ., dated the 29<sup>th</sup> October, 2024, amending the First Schedule to the Offshore Areas Mineral (Development and Regulation) Act, 2002, issued under sub-section (2) of Section 16 of the said Act.

(vi). A copy of the Ministry of Mines Notification No. S.O. 4819(E) ., dated the 6<sup>th</sup> November, 2024, declaring that various parts of the offshore area along with the coordinates of the boundary points, as mentioned therein, shall be available for grant of composite licence, issued under Section 10 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

[Placed in Library. For (v) and (vi), see No. L. T. 1606/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Forty-third Annual Report and Accounts of the National Aluminium Company Limited (NALCO), Bhubaneswar, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1016/18/24]

(ii) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1015/18/24]

- I. **Reports and Accounts (2023-24) of the Balmer Lawrie and Co. Limited, Kolkata; BLIL, Kolkata; EIL, New Delhi and related papers.**
- II. **Memoranda of Understanding between Government of India and M/s Balmer Lawrie & Co. Ltd., Kolkata and Government of India and Engineers India Limited**

for the year 2024-25.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Annual Report and Accounts of the Balmer Lawrie and Co. Limited, Kolkata, West Bengal, for the year 2023-24 together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1041/18/24]

- (ii) (a) Annual Report and Accounts of the Balmer Lawrie Investments Limited (BLIL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1042/18/24]

- (iii) (a) Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1043/18/24]

II. A copy each (in English and Hindi) of the following papers:-

- (i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and M/s Balmer Lawrie & Co. Ltd., Kolkata, West Bengal, for the year 2024-25.

[Placed in Library. See No. L. T. 1047/18/24]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Engineers India Limited, for

the year 2024-25.

[Placed in Library. See No. L. T. 1048/18/24]

- I. Reports and Accounts (2023-24) of various Companies, Foundations, Institutes and Agency and related papers**
- II. Memoranda of Understanding between Government of India and various Companies for the year 2024-25**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

Sir, I lay on the Table:—

- I. (A). A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Third Annual Report and Accounts of the India Optel Limited (IOL), Dehradun, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 785/18/24]

- (ii) (a) Third Annual Report and Accounts of the Armoured Vehicles Nigam Limited (AVNL), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 783/18/24]

- (iii) (a) Third Annual Report and Accounts of the Gliders India Limited (GIL), Kanpur, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 782/18/24]

- (iv) (a) Annual Report and Accounts of the Troop Comforts Limited (TCL), Kanpur, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.